

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1142  
TO BE ANSWERED ON 26.07.2021**

**FLAWS IN LABOUR CODE RULE**

**1142. SHRI GAURAV GOGOI:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the flaws in the labour code rule with negative impacts on women and the unorganised sector;**
- (b) if so, whether the Government has taken steps to revive it; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (c): As a step towards implementation of the four Labour Codes, the Government had pre-published the draft Rules, namely, the Code on Wages (Central) Rules, 2020, the Industrial Relations (Central) Rules, 2020, the Code on Social Security (Central) Rules, 2020 and the Occupational Safety Health & Working Conditions (Central) Rules, 2020 for public consultation. The draft Rules will be finalized after taking into account all the comments received from various stakeholders.**

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